

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO. 1190
TO BE ANSWERED ON 11.02.2019

Irregularities in Visva Bharati

1190. DR. ANUPAM HAZRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of steps/initiatives/ measures taken by the Chancellor of Visva Bharati, Central University for eradication/ minimisation of corruption/irregularities and malpractices in its administration during his tenure;

(b) if not, the reasons therefor; and

(c) whether excepting acknowledgement of letters of an public representative for redressal of gross injustice by corrupt Visva Bharati authority, has any explicit, effective step as per rule of natural justice and Rule of Law been taken as the Chancellor of the said university during 2015-2017 and if so, the details of action taken by the Government and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a) to (c): As per the provisions of the Visva-Bharati Act, the Chancellor shall, if present, preside at the Convocations of the University and at meetings of the Court and the Executive Council, and every proposal for the conferment of an honorary degree shall be subject to the confirmation of the Chancellor.

As regards complaints of corruption/ irregularities in the University including those received from a public representative, it is stated that the Central Universities including Visva-Bharati are statutory autonomous bodies and they are competent to deal with the complaints in accordance with the provisions of their respective Acts, Statutes and Ordinances. Besides, in such cases when complaint of serious nature supported by concrete evidence is received and the reply of the University is not found satisfactory, then depending upon the facts of the case, a Fact Finding Inquiry Committee is constituted and action is taken accordingly with the approval of the Competent Authority as per the provisions of the Act and Statutes of the University.
